

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4294**

TO BE ANSWERED ON THE 28TH MARCH, 2017/ CHAITRA 7, 1939 (SAKA)

AMENDMENT IN UAP ACT & NIA ACT

4294. SHRIMATI KAVITHA KALVAKUNTLA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has introduced Draft Amendments to the Unlawful Activities Prevention Act, 1967 recently;

(b) if so, the details thereof;

(c) whether the Government plans to include the Convention on the Physical Protection of Nuclear Materials (1980) in the second schedule apart from the nine treaties currently included;

(d) if so, the details thereof;

(e) whether the Government has introduced Draft Amendments to the National Investigation Agency Act 2008 recently and if so, the details thereof; and

(f) whether the Government plans to include more laws under the NIA Act apart from the eight acts over which it has jurisdiction and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): No bill has so far been introduced in the Parliament in this regard.

However, a proposal for amendment in the Unlawful Activities (Prevention) Act, 1967 (UAPA) which, inter-alia, includes incorporation of words 'as amended from time to time' at the end of the entry - v to the Second

Schedule to UAPA i.e. 'Convention on the Physical Protection of Nuclear Material (1980)' had been put out in public domain for seeking comments of stake holders.

(e) & (f): No bill has so far been introduced in the Parliament in this regard. However, a proposal for amendment in the National Investigation Agency (NIA)Act, 2008, which, inter alia, includes incorporation of some acts/provisions after entry - 8 in the Schedule to the NIA Act, 2008 namely (i) Chapter – XI of the Information Technology Act, 2000(section 66F) (ii) The Explosive Substances Act, 1908 (iii) Offences under – (a) Chapter VI of the Ranbir Penal Code [section 121 to 130 (both inclusive)] (b) Section 489A to 489E (both inclusive) of the Ranbir Penal Code (iv) Section 25 (1AA) of the Arms Act,1959 and (v) Section 370 and 370 A of Indian Penal Code, had been put out in public domain for comments of stake holders
